THE ARUNACHAL UNIVERSITY (AMENDMENT) ACT, 1997 (Act No. 7 of 1997)

AN ACT

further to amend the Arunachal University Act, 1984 (Act No. 1 of 1984)

Be it enacted by the Legislative Assembly of Arunachal Pradesh in the Forty-eighth Year of the Republic of India as follows:—

Short title and commencement.

- (1) This Act may be called the Arunachal University (Amendment) Act, 1997.
 - (2) It shall come into force at once.
- 2. In the Arunachal University Act, 1984, in clause 15 of the Second Schedule, for the existing sub-clause (7), the following sub-clause shall be substituted, namely—
- "(7) The Selection Committee for the posts of Registrar and the Finance Officer shall consist of Vice-Chancellor, a nominee of the Chancellor and one person not in the service of the University, nominated by the Vice-Chancllor out of a panel of names recommended by the Executive Council".